SHRI D. P. KARMARKAR: I could not say that a precise survey has been made, but our officers go round and in some of the States in a small number of cases it is found that qualified doctors are not available.

DR. R. P. DUBE: Is the Government contemplating to subsidise the local Governments so that they can increase the pay of the rural doctors to attract medical men to go there?

SHRI D. P. KARMARKAR: There is no such provision for subsidy, but the State Government are doing what they can.

SHRI N. M. LINGAM: Is the Government aware that because of the unattractive scales of pay for them even the primary health centres opened under the Community Development programme are not manned fully? Many of them are without doctors, and in some places only superannuated doctors have been appointed temporarily. May I know what specific remedies Government are proposing to take?

SHRI D. P. KARMARKAR: Sir, it is known that in some of the places there are not those facilities which a normal doctor would require. Secondly, it is also a fact that it is not in all the States that the remuneration has been sufficiently tempting. This question was thoroughly considered in 1955 by the Central Council of Health at its meeting in Trivandrum. They passed a resolution recommending to the States that a more practical way to attract medical and ancillary personnel to the rural areas would be to provide them with suitable accommodation, adequate facilities for their professional work and an adequate I compensatory allowance. That is what they recommended, and some of the States are enhancing the allowance, etc. of the medical personnel.

SHRI H. P. SAKSENA: Unless the Constitution has been very (recently changed, *ie* 'Health, not a State subject?

SHRI D. P. KARMARKAR: What is the relationship between the first half and the second half of the question?

to Questions

MR, CHAIRMAN: That is to say, they have to look after themselves, the States.

SHRI BHUPESH GUPTA: Then why do you have a Health Minister here? Anyway, may I know whether it has been pointed out by the State Governments that it is not possible for them to implement a scheme of this kind unless and until the Centre gives them the necessary financial assistance?

SHRI D. P. KARMARKAR: No, Sir. States like West Bengal are looking after themselves quite well. It is only a question of increasing the allowance and providing facilities, and the States are sufficiently able to take care of themselves.

SHRI TAJAMUL HUSAIN: In spite of the recommendation just mentioned by the hon. Minister, is the hon. Minister aware that in the State of Bihar when a doctor is sent to a rural area, there is no residential accommodation for him to live, and many of the doctors have come back home? Is he aware of the fact or not?

SHRI D. P. KARMARKAR: Sir, I should not like to comment on the floor of the House, at a place where the Bihar Government cannot answer, but sometimes I have a feeling of disappointment at what happens in Bihar, whether it is at the Government level or at the popular level.

INTERIM AGREEMENT ON USE OF CANAL WATERS

("SHRI M. P. BHARGAVA: •120. / SHRI MAHESWAR NAIK: I^SHRI S. C. DEB:f

Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether any interim agreement has been arrived at between India and

tThe question was actually asked on the floor of th«> House by Shri S. C. Deb.

Pakistan regarding the use of Indus Basin Canal Waters; and

(b) if so, what are the salient features of the agreement?

THE DEPUTY MINISTER OF IRRI-GATION AND POWER (SHRI J. S. L. HATHI): (a) Yes, Sk.

(b) An authenticated copy of the Agreement is awaited from Washington. As soon as it is received, a copy of it will be laid on the Table of the House.

SHRI S. C. DEB: May I know whether the Government is aware what the terms of agreement are?

SHRI J. S. L. HATHI: About terms of agreement.

MR. CHAIRMAN; Terms of agreement.

SHRI J. S. L. HATHI: Government is aware of the terms of the agreement, naturally.

SHRI S. C. DEB: May I know what the terms are?

SHRI J. S. L. HATHI: It is not possible to reply about the terms in a sentence or two. But, as I said, as soon as we get the authenticated copy, I shall lay it on the Table of the House.

SHRI H. V. TRIPATHI: What are the salient features of that Agreement?

SHRI J. S. L. HATHI: The salient features are that we shall be entitled to more withdrawal than we had last year or so far.

SHRI V. K. DHAGE: Do I understand that the representative of the Government have come to the agreement without the knowledge of the Government here?

SHRI J. S. L. HATHI: No, it is not a question of the Government having no knowledge of it; Government is in full knowledge. In fact, the draft was sent here. But when I want to lay a copy, it should be authenticated one; that is, there should not be the slightest mistake between the certified copy and the copy that we place here. That is the only difficulty. It is not

proper to put an uncertified copy, but it should be certified by the representatives of the both the Governments having their signatures and certified.

to Questions

SHRI V. K. DHAGE: In the press today something has come out.

SHRI J. S. L. HATHI: I said that the salient point is that we shall be getting more water withdrawal than we used to get before.

DR. R. P. DUBE: Is it a fact—that came out today in the papers—that Pakistan will get 80 per cent, and India only 20 per cent, but according to acreage they should get 60 per cent, and 40 per cent.?

SHRI J. S. L. HATHI: That is not about this ad hoc Agreement. That newspaper report made something about the overall, final plan, not this plan.

SHRI V. K. DHAGE: Will the Minister inform us what the financial implication of that Agreement would be?

SHRI J. S. L. HATHI: Of this Agreement, there is no question of any financial implication. We have fixed the quantity of water that we shall be supplying under this *ad hoc* Agreement.

SHRI N. M. LINGAM: May I know, Sir, if according to the press reports published this morning, the latest proposals of the World Bank for solving this problem are to go back to Mr. Lilienthal's proposals of 1951 and if so, whether Government have advance information of this?

SHRI J. S. L. HATHI: As I stated in this House, we have no official intimation of the plan envisaged by the Bank.

*121. [The questioner (*Shri M. P. Bhargava*) was absent. For answer, vide col. 796 infra.]

*122 to 124. [The questioner (Shri Dahyabhai V. Patel) was absent. For anstoers, vide cols. 796-98 infra.]